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Subject: - Shri V.S.R. Krishna, Counsel for the Applicant

Tssue notice to the respondents through special messenger on admission and interim relief, returnable on 20th June, 1991. The learned counsel for the applicant states that the applicant, who is one of the candidates for the Civil Services (Preliminary) Examination, 1991, has been issued a Roll number and Hall Ticket to appear in the examination which is scheduled to commence on 9th June, 1991. However, on 30th May, 1991, the U.P.S.C. has informed him that his application has been rejected on the ground that his date of birth as entered in the Matriculation Certificate indicates that he is over-aged. He states that this was xemicaed received by him only on 6.6.1991.

- 2. The applicant states that he has filed a Civil Suit in the Court of District Munsif, Madurai, praying for a declaration that his actual date of birth is 17.9.1963 and to correct the entry in his S.S.L.C. Book as 17.9.1963 instead of 17.6.1963. He has also produced a photocopy of a certificate of birth issued by the State Government of Tamil Nadu.
- The learned counsel for the applicant states that this is the last chance of the applicant to appear for the examination. In view of this, in the interest of justice, the respondents are directed to provisionally allow the applicant, whose Holl No. is O92802, if this is feasible, to appear in the Examination which is scheduled to be held on 9.6.1991 subject to the outcome of the present application. We also make it clear that the result of the examination so far as it applies to the applicant, shall not be published until further orders. Issue dasti.

(B.N. Dhoundiyal)
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